

**Central Administrative Tribunal
Principal Bench**

OA No. 2166/2017
MA No. 2315/2017
MA No. 2316/2017
MA No. 3654/2017

New Delhi, this the 12th day of October, 2017

Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)

1. Vaishali, Age 29 years (Group-B)
Craft Instructor,
D/o Sh. Tej Pal,
R/o 218, Masjid Moth, Near South Extension,
Part-II, New Delhi-110049
2. Pooja Gupta, Age 31 years (Group-B)
Craft Instructor
D/o Sh. Ramesh Kumar,
R/o B-332, Ashok Nagar,
Shahdara, Delhi-110093
3. Annu Dahuja, Age 33 years (Group-B)
Craft Instructor
D/o Sh. Tarun Chawla,
R/o 198/35, IInd Floor,
Street No.5, Ramesh Market,
Garhi, East of Kailash, Delhi
4. Manoj Sharma, Age 41 years (Group-B)
Craft Instructor,
S/o Sh. MM Sharma,
R/o T-232, Shivaji Nagar,
Street No.7, Narela, Delhi-110040 - Applicants

,
(By Advocate: Mr. Yashpal Rangi)

Vs.

Govt. of NCT of Delhi & Ors. through:

1. Chief Secretary

IP Estate, Players Building,
New Delhi

2. The Secretary,
Department of Training & Technical Education,
Muni Maya Ram Marg, Pitampura,
Delhi-110088
3. The Director,
Department of Training & Technical Education,
Muni Maya Ram Marg, Pitampura,
Delhi-110088 - Respondents

(By Advocate: Mr. Amit Anand)

: O R D E R (O R A L) :

Justice Permod Kohli :

Learned counsel for the applicants submits that during the pendency of this Application, a fresh cause of action has accrued. He, accordingly, seeks leave of this Tribunal to withdraw the present OA with liberty to file fresh one challenging the latest order. Prayer is allowed.

2. The OA is dismissed as withdrawn with liberty prayed for. All ancillary applications also stand disposed of. No costs.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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